

**IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR.JUSTICE N.NAGARESH  
TUESDAY, THE 21ST DAY OF APRIL 2020 / 1ST VAISAKHA, 1942**

**WP(C) TMP NO. 95 OF 2020**

**Petitioner**

Tvpm Representative & Salesman  
Co-operative Society Ltd. No. T-1662  
Fort P.O., Thiruvananthapuram- 23  
Represented by its Secretary

By Advs.

Sri. N. Krishnaprasad  
Sri. Bijith S Khan  
Sri. N.Anand

**Respondents**

1. Union of India, Ministry of Finance,  
North Block, New-Delhi-110 001  
Represented by its Secretary
2. The Principal Chief Commissioner of Income Tax  
C.R. Building, I.S. Press Road, Kochi – 682018
3. The Assistant Commissioner of Income Tax (TDS),  
Thiruvananthapuram, III Floor, Aayakar Bhavan,  
Kowdiar, Thiruvananthapuram- 695 003
4. The Kerala State Co-operative Bank Ltd.,  
(Erstwhile Thiruvananthapuram District Co-operative Bank Ltd.),  
East Fort, Thiruvananthapuram- 695 023  
Represented by its Managing Director.
5. The Brach Manager,  
The Kerala State Co-operative Bank Ltd  
Nedumangad Branch, Nedumangad,  
Thiruvananthapuram- 695 541

WPC.TMP.95/2020

: 2 :

**By**

**Government Pleader Sri.Bijoy Chandran**  
**ASGI Sri.P.Vijayakumar**  
**Standing Counsel Sri.Christopher Abraham**

This writ petition having come up for admission on 21.04.2020, the court on the same day passed the following.

**ORDER**

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*Dated this the 21<sup>st</sup> day of April, 2020*

ASGI takes notice for the 1<sup>st</sup> respondent. Standing Counsel for Income Tax takes notice for respondents 2 and 3. Petitioner to take out notice by e-mail to respondents 4 and 5. Petitioner to provide e-mail id of respondents 4 and 5 to Registry.

Operation of Ext.P4 and all further proceedings pursuant thereto, as against the petitioner, shall stand stayed till 27.05.2020.

Post the writ petition on 27.05.2020.

**N. NAGARESH, JUDGE**

aks/21.04.2020

**APPENDIX**

**Petitioner's Exts:**

<b><u>Exhibit-P1:</u></b> True copy of the Gazette of India notification dated 01.08.2019
<b><u>Exhibit-P2:</u></b> True copy of the press release dated 30.08.2019 issued by the Central Board of Direct Taxes
<b><u>Exhibit-P3:</u></b> True copy of the communication dated 02.01.2020
<b><u>Exhibit-P4:</u></b> True copy of the order dated 13.03.2020 issued by Respondent No. 5
<b><u>Exhibit-P(4)(a):</u></b> Translated copy of Ext.P4 notice